

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. Appeal (D.B.) No. 536 of 2020**

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Nandu Seth --- --- Appellant

Versus

The State of Jharkhand. -- --- Respondent

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**CORAM: The Hon'ble Mr. Justice Aparesh Kumar Singh**  
**The Hon'ble Mrs. Justice Anubha Rawat Choudhary**  
Through Video Conferencing

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For the Appellant : Mr. Chandrajit Mukherjee, Adv.  
For the State : Mr. Bhola Nath Ojha, A.P.P.

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**05/05.04.2021** The sole appellant stands convicted along with five others by the court of learned Additional Sessions Judge-VI, Garhwa in Sessions Trial No.332 of 2014 vide impugned judgment of conviction dated 11<sup>th</sup> June 2020 and order of sentence dated 25<sup>th</sup> June 2020 and sentenced to undergo R.I. for three years for the offence under Section 148, IPC; R.I. for one year for the offence under Section 323, IPC; S.I. for one month for the offence under Section 341, I.P.C.; R.I. for five years for the offence under Section 307, IPC with a fine of Rs.5,000/- and default sentence, and imprisonment for life for the offence under Section 302, IPC with a fine of Rs.10,000/- and default sentence. However, all the sentences shall run concurrently.

Though the office has not pointed out any delay in the light of the direction of the Hon'ble Apex Court in Suo Moto Writ Petition (Civil) No.03/2020 since the impugned judgment has been rendered during CORONA pandemic, but appellant has preferred I.A. No.4847 of 2020 for condonation of 17 days' delay. However, for the aforesaid reasons, there being no delay as such in the light of the direction of the Hon'ble Apex Court, the instant application stands disposed of.

Learned counsel for the appellant submits that Cr. Appeal (DB) No.451 of 2020 has been preferred by other two convicts namely Meena Devi and Usha Devi. Both the said appellants have been granted suspension of sentence in I.A. No.3956/2020 vide order dated 2<sup>nd</sup> November 2020 by a Coordinate Bench of this Court. Lower court records have already been received. He submits that the instant appeal may be tagged along with the said case and the prayer for suspension of sentence made through I.A. No.6233/2020 be heard.

Admit.

Call for the lower court records in connection with Sessions Trial No.332 of 2014 from the court of learned Additional Sessions Judge-VI, Garhwa.

Let the instant appeal be tagged along with Cr. Appeal (DB) No.451/2020 in connection with which LCR has already been received as per the submission of learned counsel for the appellant. Office to find out whether any other Cr. Appeal has been preferred by remaining convicts namely Raghunath Seth, Ramnath Seth and Aatma Seth.

Place the matter along with the said appeal in the week of 19<sup>th</sup> April 2021.

***(Aparesh Kumar Singh, J.)***

***(Anubha Rawat Choudhary, J.)***

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